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Title: Need to take steps to restrain the Tamil Nadu Government from interfering in the irrigation projects of Karnataka.

SHRI ANANTH KUMAR(BANGLORE SOUTH) : Madam, the State Government of Karnataka and people of Karnataka have every right to continue with their ongoing projects in the Cauvery basin. ...(*Interruptions*) It is well within our rights to continue with the Mekedatu Reservoir Project also. ...(*Interruptions*) The Cauvery Tribunal has given its final award, which is against the interest of the people and the farmers of Karnataka. ...(*Interruptions*) It is like a death-sentence for us. ...(*Interruptions*) The Karnataka Government has challenged this final award of the Cauvery Tribunal in the hon. Supreme Court. ...(*Interruptions*)

12.08 hrs

At this stage, Shri P. Kumar and some other hon. Members came

and stood on the floor near the Table.

This being the case, the people and the farmers of Karnataka have every right to continue with our ongoing projects and new projects in Cauvery, Hemavati, Kabini and Arkavathi rivers. ...(*Interruptions*)

12.08 ½ hrs

At this stage, Shri Adhi Sankar and some other hon. Members came

and stood on the floor near the Table.

The Government of Tamil Nadu should not try to meddle and restrain the irrigation projects of Karnataka. ...(*Interruptions*) Therefore, I urge the Government of India to restrain the Tamil Nadu Government from interfering in the irrigation projects of Karnataka. ...(*Interruptions*) All the farmers and the people of Karnataka will continue with the ongoing and new projects, and we will be doing so to fully utilize Karnataka's share of Cauvery river waters. â€¦ (*Interruptions*)

MADAM SPEAKER: Hon. Members

Shri Pralhad Joshi,

Shri Shivarama Gouda,

Shri Nalin Kumar Kateel and

Shri Suresh Angadi are allowed to associate with the issue raised by Shri Ananth Kumar.

12.09 hrs

At this stage, Shri P. Kumar, Shri Adhi Sankar and some other hon. Members went back to their seats.

â€¦(व्यवधान)